SHRI K. MOHANAN : The Law Minister is misguiding the hon. Minister.

MR. CHAIRMAN : I am going to give a chance to Mr. Sukomal Sen. He will take care of all these things. Yes, Mr. Sukomal Sen.

SHRI SUKOMAL SEN : Sir, the question has not been answered by the hon. Minister. Perhaps he is not aware of the facts of the freight equalization scheme. As my hon. friend, Mr. Basu has said, it was introduced in 1954—and I am not speaking only of Bengal. Take, for example, Bihar in eastern India. In our country, 45 per cent of the mineral wealth is concentrated in one State, in Bihar only. But what is the position of industrial development in that State despite the fact that 45 per cent of the mineral wealth of the country is in that State alone, including iron and coal ? They are, perhaps, the poorest State in the country as regards per capita income. Sir, when this scheme for freight equalization was contemplated, it was motivated for promoting industrial development in areas located further away from major sources of raw material. The issue was discussed thoroughly by the Pande Committee and the Pande Committee actually did not agree with the freight equalization scheme that was introduced, perhaps, during the time of Mr. T.T. Krishnamachari. Then, Sir, the Pande Committee clearly stated that the freight equalization scheme had failed to serve the purpose. They said that for the dispersal of industry, freight equalization is not the only way; there are some other better ways also. They had indicated that because of freight equalization for iron, steel and coal eastern India was suffering and industrial development there was stagnating. That is why they recommended that it should be abolished, phase-wise. After the Pande Committee report came out, the Government agreed in principle that they will implement it phase by phase. What happened then ? The earlier Finance Minister...

MR. CHAIRMAN: Please put your question.

SHRI SUKOMAL SEN : The earlier Finance Minister, in several press conferences or public announcements. said, "No, freight equalization for iron, steel and coal will continue." If freight equalization for iron, steel and coal continues, then what will happen to eastern India ?

MR. CHAIRMAN : Two minutes over.

SHRI SUKOMAL SEN : I would like to know from the hon. Minister whether they are rejecting the Pande Committee report or they are going to abolish freight equalization for iron, steel and coal. He should categorically announced it in Parliament.

SHRI M. ARUNACHALAM : Sir, I have already answered that we are accepting the Pande Committee report in principle and we are to implement it. As far as coal is concerned I was told that there is no freight equalization.

MR. CHAIRMAN: Next question.

Report of the Jaswant Singh Commission

*45. SHRI ATAL BIHARI VAJPAYEE:†
SHRI ASHWANI KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Jaswant Singh Commission had submitted its report in April, 1985;

(b) what were the main recommendations regarding setting up of

†The question was actually asked on the floor of the House by Shri Atal Bihari Vajpayee.

multiple Benches of different High Courts; and

(c) whether Government are aware that inordinate delay in taking a decision on the report is giving rise to public resentment and agitations ?

THE MINISTER OF LAW AND JUSTICE (SHRI ASOKE KUMAR SEN) : (a) Yes, Sir.

(b) and (c) The report of the Jaswant Singh Commission has been considered by the Government. It has been decided to refer the report to the concerned State Governments for obtaining their comments and views on the specific recommendations contained therein regarding setting up of Benches of High Courts. It has also been decided to lay the report in Parliament as soon as the printed copies become available.

SHRI ATAL BIHARI VAJPAYEE : Sir, before I put my supplementary I would like to draw your attention to the fact that part 'c' of my question has not been replied to by the Minister. Part 'c' reads like this :

"whether Government are aware that inordinate delay in taking a decision on the report is giving rise to public resentment and agitations ?"

The Minister is silent on this point.... *(Interruptions)*..

SHRI PARVATHANENI UPENDRA : Silence is admission.

SHRI ASOKE KUMAR SEN : I should have answered it.

SHRI ATAL BIHARI VAJPAYEE : I thought that the Law Minister will be more efficient. He should ask his colleague to devote more time for parliamentary affairs..... *(Interruptions)*...

SHRI ASOKE KUMAR SEN : I plead guilty, Sir. Though I was not exactly...

MR. CHAIRMAN : You are released on probation : no punishment given to you !

SHRI ASOKE KUMAR SEN : I am always prepared to learn from Mr. Vajpayee. We are not aware of inordinate delay at all. Because the matter is of vital importance, it was considered at all levels. Then we have decided that it would be best to come to a decision after obtaining the comments of the concerned Governments. It would have been improper otherwise. It would have been improper to take a decision without consulting the State Governments.

And, whether it has given rise to public resentment and agitation, we are not aware, excepting that in some places there have been agitations for locating Benches in particular places.

श्री अटल बिहारी वाजपेयी : जसवंत सिंह कमीशन की रिपोर्ट 30 अप्रैल 1985 को सरकार को दी गई थी । साल भर से ज्यादा हो गया है, अभी तक सरकार ने वह रिपोर्ट मुद्रित भी नहीं है, छपाई भी नहीं है । क्या यह देरी लगाने का सबूत नहीं है ?

श्री अशोक कुमार सेन : इतनी जल्दी हम नहीं कर सकते हैं ।

MR. CHAIRMAN : Let him finish the question.

श्री अटल बिहारी वाजपेयी : सभापति महोदय, मेरा कहना यह है कि आज मंत्री महोदय साल भर बाद आकर संसद में कह रहे हैं कि रिपोर्ट को राज्य सरकारों को भेजा जा रहा है । लेकिन राज्य सरकारों से सुझाव आ चुके हैं । मैं थोड़ा होमवर्क करके आया हूं, इसलिये आप मेरा वक्त दो मिनट के बजाय ढाई मिनट कर दीजिये ।

सभापति जी, हमारे मित्र कल्पनाथ राय यहां नहीं हैं । उन्होंने क्वेश्चन किया था अतारांकित प्रश्न संख्या 1460, जिसका मंत्री महोदय ने जवाब दिया है कि उत्तर प्रदेश सरकार ने बेंच का लोकेशन कहां हो

यह मामला केन्द्रीय सरकार पर छोड़ दिया है । अब केन्द्रीय सरकार सारा मामला उत्तर प्रदेश सरकार को वापस भेज रही है । राज्य सरकार अपना सुझाव दे चुकी है । फैसला केन्द्र में होना है । इस मामले में अनावश्यक विलम्ब क्यों किया जा रहा है ? इस विलम्ब के परिणामस्वरूप आन्दोलन हो रहे हैं जो कि मंत्री महोदय के लिये मामूली बात है । मैं चाहूंगा कि इस मामले में जल्दी से जल्दी फैसला किया जाय और मंत्री महोदय सदन को आश्वासन दें । इसमें राज्य सरकारों के सलाह लेने की जरूरत नहीं है । क्यों सलाह ली जा रही है जब कि राज्य सरकारें अपने सुझाव पहले ही दे चुकी हैं ?

श्री अशोक कुमार सेन: श्रीमान् जी, इसमें केन्द्रीय सरकार की तरफ से कोई विलम्ब नहीं है । हमको जो भी रिपोर्ट मिली है हमने उसको मुद्रण के लिए भेजा हुआ है और वह मुद्रित हो रही है। इसको कैबिनेट ने ज्यों ही पास किया उसी दिन हमने मुद्रण के लिये भेज दिया है । कैबिनेट ने जो निर्णय दिया है . . .

श्री भगवती प्रसाद यादव : वह मुद्रित होगी भी या नहीं ?

श्री अशोक कुमार सेन : यह आपकी धारणा है . . . (**व्यवधान**) . . .

MR. CHAIRMAN : Address the Chair.

श्री हंस राज भारद्वाज : जो निर्णय लिया है वह इस पक्ष में है जो राज्य सरकारों से सिफारिशें आई हैं उनको सरकार लागू करना चाहती है । वे कहां बेंचें स्थापित करना चाहती हैं अगर वे इस बात पर अपना विचार बना लें, जैसा कि यू. पी. में है कि वैस्टर्न यू. पी. में एक बैंच की स्थापना हो यह सरकार का व्यू है कि इसको वैस्टर्न यू. पी. में लोकेट होना चाहिए । लेकिन वैस्टर्न यू.पी. में इसको स्थापित करने के लिए कुछ पॉलिटिकल पार्टियों, बी. जे. पी. और जनता पार्टी ने खासकर इलाहाबाद में एजीटेशन किया, इसलिये इसमें डिले हुआ है, नहीं तो यह लागू हो जाता ।

MR. CHAIRMAN : Do you want to give an explanation, a personal explanation ?

श्री अटल बिहारी वाजपेयी : सभापति जी, हमारे आंदोलन का इतना असर होता है यह तो हमको आज पता लगा । सभापति महोदय, यह जवाब भी टालमटोल है । बेंच कहां-कहां स्थापित हों इस सिलसिले में थोड़ी बहुत मांग होगी, आन्दोलन होगा । मैं पूछना चाहता हूं कि सेन्ट्रल गवर्नमेन्ट अपनी रेस्पांसबिलिटी से टल क्यों रही है । क्या यह सच नहीं है कि उत्तर प्रदेश सरकार ने, आपका जवाब है, भारद्वाज जी आप भूल जाते हैं . . .

श्री हंस राज भारद्वाज : मैं तो याद रखता हूं ।

SHRI ATAL BIHARI VAJPAYEE : Sir, I am quoting from the reply given by the hon. Minister :

"Location of a Bench for western districts of Uttar Pradesh has been left to the Central Government."

Now the Central Government is again passing the buck to the U.P. Government. Why can't you take a definite decision within a specified period ?

SHRI H.R. BHARDWAJ : The precise answer and questions, if one understands, then, one will know the problem. There is no problem so far as we are concerned. We have agreed in principle that there should be a Bench in western U.P. We have also to consider the sentiments of the Bar, which may be wholly irrelevant for Shri Vajpayee, but so far as we are concerned it is very relevant.

SHRI SURESH KALMADI : It is an aspersion.

SHRI H.R. BHARDWAJ : No, it is not an aspersion.

What I am submitting is that he perhaps ignored this aspect. So far as Allahabad Bar is concerned they were on strike for more than a month. And when they came to us, Mr. Tripathi, Member of the BJP and Mr. Giri, President of the Janata Party and several of our Members also came to us and said that would

amount to bifurcation of the Court. Then we said it was not a bifurcation; it was only giving a bench of the same court. They said no decision should be taken unless the relevant Bar viz. the Bar in the Western UP and the Bar of Allahabad and Lucknow are allowed to have some participation. And in democracy it is nice that we take the judiciary also into confidence on this question. Any decision in a hurry might benefit them politically and may not benefit us.

श्री अश्विनी कुमार : माननीय सभापति महोदय, यह प्रश्न बार-बार उठ रहा है और किसी किसी कारण से इसको टालने की कोई तरकीब हमारे माननीय मंत्री बहुत दृढ़ता से रख रहे हैं । मैं उनकी चतुराई की दाद देता हूं । उन्होंने लोकसभा में 4-3-86 को 123 नंबर के प्रश्न के उत्तर में कहा है कि वह :

"...informed the Government in which place they want the High Court Bench...."

अब इतना समय बीत गया, आपने उत्तर प्रदेश सरकार से कहा या उत्तर प्रदेश के सांसदों को कहा है या आपके स्वयं का निर्णय है, तीनों के बीच जो विलंब हो रहा है, इसके कारण मुकदमें बढ़ रहे हैं और आजकल सबको सर्वविदित है कि उच्च-न्यायालयों में बहुत बड़ी संख्या में मुकदमें हैं, जिनकी देखभाल नहीं हो रही है और जिसके कारण जनता को बहुत कष्ट हो रहा है । इस कष्ट से इस एक बेंच से थोड़ी सी राहत उसको मिल सकती है । तो मैं मंत्री महोदय से यह जानना चाहूंगा कि यह जो निर्णय है, आप इसे कब तक ले लेंगे ? उत्तर प्रदेश सरकार, उत्तर प्रदेश के संसद सबको मिला कर आप इसकी घोषणा करने को तैयार हैं कि इस तारीख तक निर्णय ले लेंगे ताकि जनता को सुविधा हो और जो अनिश्चितता बनी हुई है, वह दूर हो ?

श्री हंसराज भारद्वाज : हमारा निर्णय हो चुका है कि हम हर जगह, जहां सरकार चाहती है, बेंच देंगे । अब एक जो बात रहती है; वह जगह की है । जगह के बारे में मैंने जैसे पहले आपसे अर्ज किया वेस्टर्न यू.पी. में तीन-चार जगह की बात चल रही है । मेरे घर के सामने धरना हुआ मेरठ की बार का, दूसरे दिन आगरा की बार की, फिर बरेली की बार का । अगर यह सब बातें हम लोगों की न सुनें तो सब यह कहेंगे कि यूनीलेटरल डिसीजन हुआ । अब अगर इसमें महीना, दो महीना लग जाता है तो कोई ऐसी बात नहीं होती क्योंकि यह महत्वपूर्ण क्वैश्चन है । फिर इलाहाबाद की बार, यह प्रीमियर बार है, बहुत पुरानी बार है, वहां के चीफ जस्टिस और प्रेसीडेंट की । मैंने यह अर्ज किया कि हम अपनी पोलिटिक्स निकाल दें तो मैं आपको आश्वासन देता हूं कि बहुत जल्दी ही इसको हल कर लिया जायेगा । लेकिन दिक्कत क्या है, इलाहाबाद की एक बोली और वेस्टर्न यू.पी. की अलग बोली, अगर यह बात खत्म कर दें तो हम इसका फैसला तुरन्त करने जा रहे हैं ।

SHRI A.G. KULKARNI : Sir, we have heard the hon. Minister saying that the decision on the recommendations of the Jaswant Singh Commission is being sent to the State Governments. We, on this side, are more agitated about the delay in taking a decision on the Report because it is affecting the appointments in High Courts and the Supreme Court with the result more and more litigations are pending.

In Maharashtra, there are two Benches, one in Marathwada and another in Vidharba, but there is also a part in Maharashtra, called the Western Maharashtra, which has no bench. You take a decision for setting up a Bench there also. Therefore, I would like to know whether you would ask the State Governments to let you know in how many places they want the Benches to be diversified.

As we all know, Sir, agitation and public resentment are very acute problems. Unless Judges are posted whether in Supreme Court or High Court the quarrels will go on between the Chief Ministers of States and the

Central Ministers. In order to remove these abuses, whether you will consider Western Maharashtra as a place for this ?

SHRI ASOKE KUMAR SEN : I shall answer about Western Maharashtra later. About the allegation of delay, I strongly refute it, becuase the members of the Bar from Allahabad came and specifically wanted me to tell them that no decision will be taken without consulting the concerned parties including the State Government, the Bar and other persons.

SHRI A.G. KULKARNI : Sir, I do not know to whose question he is replaying I never asked about Allahabad. I asked about Western Maharashtra. He is giving reply to something else. I know that Mr. Asoke Kumar Sen is an eminent jurist. Is he practising like this in Supreme Court ? Who is giving him a brief ?

SHRI ASOKE KUMAR SEN : I told the hon. Member that I shall answer about Western Maharashtra later. He started his question with inordinate delay in these matters. That is why I answered the first allegation that there was no inordinate delay. We gave the assurance when these people came and saw us that we shall not take a decision without consulting the State Government and the concerned parties and we are going to stick to our assurance. For that certain delay is bound to occur and it is worthwhile having that delay instead of taking a decision in a hurry.

SHRI A.G. KULKARNI : What about Western Maharashtra ?

MR. CHAIRMAN : Please wait for the answer. Don't go on prompting the Minister. He will answer every Question.

SHRI ASOKE KUMAR SEN : About Maharashtra there are three benches functioning—one in Nagpur —oneparent High Court in Bombay and the other in Goa. (*Interruptions*) ore second please. If the hon. Member has a little patience then I can complete my reply. These three Benches functioned there. There was a demand for a further Bench in the old Marathwada area, that is, Western Maharashtra. There is a Bench now functioning in Aurangabad.

SHRI A.G. KULKARNI : He totally does not know anything about Western Maharashtra. Marathwada is not in Western Maharashtra. For heaven sake don't say like that. If you do not know anything, please ask your colleague Shri Vasant Sathe. At least he knows something about that. Sir, how far he is informed I do not know.

SHRI ASOKE KUMAR SEN : Sir, I am going by geography, and not on the understanding of the hon. Member. Geographically Marathwada is in Western part of Maharashtra. It was originally ir Hyderabad State. (*Interruptions*).

MR. CHAIRMAN : There can be no dispute about geography.

SHRI ASOKE KUMAR SEN : There cannot be any dispute about geography. Marathwada is in the Western Maharashtra. (*Interruptions*)

Now, Sir, the Bench at Aurangabad has been functioning for quite sometime. There has been no demand from any one for another Bench in Western Maharashtra. What Western Maharashtra means— I do not know ? (*Interruptions*)

MR. CHAIRMAN : Nothing will go on record.

श्री बीरेन्द्र वर्मा : माननीय न्याय मंत्री जी के उत्तर से सम्बन्धित । मान्यवर, मंत्री जी ने कहा है कि डिले नहीं हो रही है । सन 81 में पश्चिम उत्तर प्रदेश के एडवोकेट्स ने और जनता ने एजीटेशन प्रारम्भ किया था । माननीय भूतपूर्व प्रधान मंत्री श्रीमती इन्दिरा गांधी ने जसवन्त सिंह आयोग गठित किय

रिपोर्ट देने के लिए और यह आदेश दिया गया कि छः महीने के अन्दर जसवन्त सिंह आयोग अपनी रिपोर्ट प्रस्तुत करे। आप कह रहे हैं कि विलम्ब नहीं हुआ। पहले तो खेद है कि जो रिपोर्ट छः महीने के अन्दर दी जाने वाली थी वह चार साल के बाद 30 अप्रैल 1985 को दी गई। एक वर्ष से अधिक हो चुका उस रिपोर्ट के आए हुए। अभी वह रिपोर्ट प्रिन्ट हो रही है। फिर भी कह रहे हैं कि डिले नहीं हुई। तीसरी बात, आपकी ओर से उत्तर दिया गया पार्लियामेंट में कि स्टेट गवर्नमेंट की संस्तुति पर हम विचार करेंगे। उत्तर प्रदेश की स्टेट गवर्नमेंट कई बार अपनी संस्तुति भेज चुकी है। 5 मुख्य मंत्री उत्तर प्रदेश के संस्तुति भेज चुके हैं और जो मौजूदा सरकार है उस ने भी केन्द्रीय सरकार के ऊपर छोड़ दिया है कि जहां चाहे वे इस की स्थापना करें और क्या न्याय मंत्री यह भी बताने की कृपा करेंगे कि लोक सभा और राज्य सभा के जितने भी माननीय सदस्य हैं, चाहे किसी भी पॉलिटीकल पार्टी के हों, सभी ने यूनानिमसली मांग की है और प्रधान मंत्री जी को लिख कर दे दिया है और न्याय मंत्री जी को मैं ने दिखलाया भी है कि किसी भी स्थान पर पश्चिमी उत्तर प्रदेश में वे बेंच को स्थापित कर दें। और इतना इसमें और जोड़ना चाहता हूं कि यह इलाहाबाद हाईकोर्ट को उठा कर पश्चिमी उत्तर प्रदेश में स्थापित करने की बात नहीं है। यह तो गरीब जनता को सुलभ और सस्ता न्याय दिलाने के लिये मेरठ में या किसी अन्य स्थान में बेंच स्थापित करने की मांग है और इस में आप बिलम्ब कर रहे हैं, देरी कर रहे हैं और अपनी रेस्पांसिबिलिटि को टाल रहे हैं। तो क्या आप बतायेंगे कि इस बारे में आप कब तक निर्णय ले सकेंगे?

श्री हंसराज भारद्वाज : श्रीमन्, जहां तक वेस्टर्न यू. पी. का ताल्लुक है उस के बारे में जसवंत सिंह आयोग की रिपोर्ट आ गई है, लेकिन जैसा कि सब को मालूम है कि जिस भावना से आप ने वेस्टर्न यू पी के लिये बेंच की मांग की थी उस के अनुकूल कुछ बातें उसमें नहीं हैं। इस लिये उस पर विचार किया गया। अगर आप इस हाउस में यह कह दें कि जो जसवंत सिंह कमीशन ने रिपर्ट दी है उसी के अनुसार हो तो हम उस को लागू कर देंगे। (व्यवधान) मुझे पूरी बात कहने का मौका तो दीजिए। कुछ ऐसे वक्तव्य आये हैं जिन के बारे में विवाद है। अगर आप लोग यह चाहते हैं कि वेस्टर्न यू. पी. में जो जसवंत सिंह आयोग की रिपोर्ट है उसी को इंप्लीमेंट कर दिया जाय तो आप यह बात कहिये। ऐसा होने पर हम उस के बारे में निर्णय लेंगे। लेकिन अगर यह बात आप हम पर छोड़ देते हैं तो हम इस बारे में सही कार्यवाही कर रहे हैं। जहां से सही मांग आयी है वहीं पर बेंच बननी चाहिए जिस से लोगों को सुविधा हो। वर्मा जी ने कहा कि इलाहाबाद के लोग साथ नहीं दे रहे हैं।

श्री बीरेन्द्र वर्मा : वह अपने स्वार्थ में यह कह रहे हैं। एडवोकेट्स के स्वार्थ में वह ऐसा कह रहे हैं।

श्री हंस राज भारद्वाज : इस सदन में, हाउस में एक माननीय सदस्य ने भी अपोज किया है। आप चाहें तो उसके लिये पिछला रेकार्ड देख लें। इसमें कोई यूनानिमिटी नहीं है और इसी लिये देरी हो रही है।

श्री बीरेन्द्र वर्मा : जिस में जनता का हित हो....

श्री हंसराज भारद्वाज : आप जनता का हित नहीं चाहते। (व्यवधान) यह निर्णय हो चुका है कि यह बेंच वेस्टर्न यू. पी. में ही होगी। लेकिन ज्यादा से ज्यादा लोग जहां एक्सेप्ट करेंगे वहां पर यह होगी।

SHRI SANKAR PRASAD MITRA : Sir, I want to know whether the Government has taken any decision on the principle of setting up multiple Benches of the High Courts. You may go to the members of the Bar. You may go to the State Governments. Even amongst the Members of the Bar, there is a fight. Take for instance, North Bengal. There is a fight between Siliguri Bar and the Jalpaiguri Bar. Jalpaiguri Bar wants it there and Siliguri Bar wants it in Siliguri. Therefore, it is allright for the sake of democracy, you are consulting various people but take a decision on the principle to be adopted. Have you taken any such decision ?

SHRI ASOKE KUMAR SEN: Sir, there is no principle excepting... We have answered it so

many time that if there is demand from the State Governments, then we examine the matter in consultation with the State Governments and other interested parties. Therefore, there cannot be a general rule about dispersing the High Courts every where. For instance, North East India. We do agree having regard to the demands by all the co icerned States there that there should be a High Court in each of these States at Nagaland, Manipur, Tripura and Shillong but there cannot be anything in the abstract in judgment.

SHRI M. KADHARSHA : Sir, in this very august House, there was a Calling Attention in the February-March Session and the Minister of State then assured that the report will shortly be placed before the House but even after six months if the Government is unable to place the report, it only shows their negligence. What is the necesscity to refer the matter to the State Goverr ments ?

As far as my home State of Tamil Nadu is concerned, the proposal to set up a bench of the Madras High Court at Madurai was first mooted in 1973 and again it was revived in 1977. If the matter is again referred to the State, then again the same reply will come from the State Government. So I want to know whether the Government will give a categorical assurance as to when the report of the commission.

MR CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Chari Committee's Report

*46. SHRI SHANKER SINH VAGHELA :
SHRI KAILASH PATI MISHRA :

Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that Government had received the Chari Committee's Report in November, 1985 identifying the problems plaguing the Eastern Coal Fields Limited and recommending the measures to be taken for scientific development of oal reserves and for increase in coal production; and

(b) what are the main observations and suggestions made in the report and the follow-up action taken by Government thereon ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) A statement showing the main recommendations/observations made by the Committee and Government's decision taken thereon is laid on the Table of the House.

[*See* Appendix CXXXIX, Annexure No. 8].

Amalgamation of sick public drug companies

*47. SHRI GURUDAS DAS GUPTA :
SHRI CHATURANAN MISHRA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have a proposal under consideration to bring together three sick public sector drug companies in Calcutta under a single company or a holding company;

(b) if so, what are the details of the proposal; and

(c) whether the workers of these companies have been consulted about the proposal; if so, what is their reaction thereto ?

THE MINISTER OF INDUSTRY AND MINISTER OF PETROLEUM AND NATURAL GAS (SHRI NARAYAN DATT TIWARI) (a) and (b) Government is examining the question of reorganisation of the three Calcutta based public sector drug companies.

(c) No, Sir.